

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
GOVT. OF INDIA**

(Constituted under the Consumer Protection Act, 1986)

NOTICE

9th June, 2020

In continuation to the Notice dated 2nd June, 2020, it is notified for information of all the concerned that physical court hearings of cases listed before the National Commission from 15th June, 2020 to 15th July, 2020 shall stand adjourned in the following manner:

Present date of hearing	New date of hearing
15.06.2020	26.08.2020
16.06.2020	27.08.2020
17.06.2020	28.08.2020
18.06.2020	31.08.2020
19.06.2020	01.09.2020
22.06.2020	02.09.2020
23.06.2020	03.09.2020
24.06.2020	04.09.2020
25.06.2020	07.09.2020
26.06.2020	08.09.2020
29.06.2020	09.09.2020
30.06.2020	10.09.2020
01.07.2020	11.09.2020
02.07.2020	14.09.2020
03.07.2020	15.09.2020
06.07.2020	16.09.2020
07.07.2020	17.09.2020
08.07.2020	18.09.2020
09.07.2020	21.09.2020
10.07.2020	22.09.2020
13.07.2020	23.09.2020
14.07.2020	24.09.2020
15.07.2020	25.09.2020

2. The counsel/parties interested in urgent hearing of their fresh/pending matters through video conferencing may convey their request to the Registry and submit the digitized records of their respective cases through e-mail at ncdrc@nic.in.

3. The counsel/parties are requested, while submitting the digitized record through email, to prepare separate files for Index, Memo of Parties, Petition/Complaint/Appeal, Annexures, Vakalatnama, Affidavits, etc.. For example, while submitting a Revision Petition through e-mail, all the papers should be paginated, duly indexed, each item of Index be scanned separately and saved in separate pdf files, as under:

S. B. K.
09.06.2020

1. Index
2. List of dates & event and synopsis.
3. Memo of Parties (with fresh complete addresses & telephone no.)
4. Revision Petition with notarised attested affidavit
5. Stay Application with notarised attested affidavit
6. Application for condonation of delay, if any, with notarised attested affidavit
7. Application for exemption, if any.
8. Any other Application supported by a duly notarised affidavit
9. Certified copy of order of the State Commission
10. Copy of order of District Forum
11. Copy of Complaint filed before the District Forum
12. Reply filed before the District Forum
13. Rejoinder filed before District Forum
14. Copy of evidence if filed/recorded before the District Forum
15. Annexures. Each Annexure has to be scanned and sent separately in the pdf format.

The same procedure is to be followed in respect of Consumer Complaints and First Appeals.

4. The Filing Section of the National Commission is open for filing. The counsel/parties shall be given diary number upon filing fresh cases, applications, etc.. The fresh cases will be registered and the applications, etc., will be processed after a period of one week of their filing. The date fixed for hearing will be intimated thereafter. The counsel/parties are, however, requested to submit digitized record of the documents filed by them along with physical files, as envisaged above, and furnish their e-mail IDs and mobile numbers to facilitate hearing of their cases through video conferencing.

BY ORDER


(S. HANUMANTHA RAO)
JOINT REGISTRAR

SO (IT) is requested to upload the Notice in the NCDRC website